

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No. OA 350/01702/2016

Date of order : 1.12.2016

Present: Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SUBHRA PRAKASH LAHA & ANR.

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.Chatterjee, counsel

For the respondents : None

O R D E R (ORAL)

Justice Shri V.C.Gupta, J.M.

Heard Id. Counsel for the applicant. At the stage of admission we are of the view that the matter can be disposed of without issuing any notice to the respondents.

2. The applicant is admittedly a land looser In view of an order dated 29.11.13 he has been paid a compensation on account of acquisition of his land for the Tarakeshwar Bishnupur Broad-gauge Railway Line. He made a representation for grant of compassionate appointment on account of acquisition of land in terms of land looser scheme of the Railway department. The representation has been placed on record which are dated 3.2.15 and 3.7.16. The same have not yet been disposed of.

3. Hence without expressing any opinion on the merits of the case, we direct the respondents to dispose of the representations of the applicants for considering them for compassionate appointment in accordance with law within a period of three months from the date of production of certified copy of this order. The applicants are directed to serve a copy of the representation also on the respondents along with the copy of this order.

4. The OA is finally disposed of. No order is passed as to costs.

(JAYA DAS GUPTA)
MEMBER (A)

(JUSTICE V.C.GUPTA)
MEMBER (J)